

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 40/TT/2013

Subject : Approval of transmission tariff for Asset I: 400 kV, 125 MVAR Bus Reactor alongwith associated bays at Patna S/S; and Asset II: 400 kV, 125 MVAR Bus Reactor alongwith associated bays at Ranchi S/S under ERSS-IV for tariff block 2009-14

Date of Hearing : 27.3.2014

Coram : Shri Gireesh B.Pradhan, Chairperson
Shri A.K. Singhal, Member

Petitioner : PGCIL

Respondents : Bihar State Electricity Board and 5 others

Parties present : Shri S.S. Raju, PGCIL
Ms. Sangeeta Edwards, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatasan, PGCIL
Shri R.V.M.M. Rao, PGCIL

Record of Proceedings

The representative of the petitioner submitted as under:-

- (a) The petition is for determination of transmission tariff of 125 MVAR Bus Reactors along with associated bays- one each at Patna and Ranchi Sub-stations under Eastern Region System Strengthening Scheme IV in Eastern Region;
- (b) Investment approval for the transmission scheme was accorded on 13.7.2011 for completion within 21 months from the date of investment approval, i.e. by 1.5.2013. The Bus Reactor at Ranchi and Patna Sub-stations were commissioned on 1.3.2013 and 1.4.2013 respectively;



(c) There is cost over-run in Asset-II, but the overall completion cost is within the apportioned approved cost for the project. Detailed affidavit giving item-wise break-up will be submitted shortly;

2. The Commission sought to know reasons for difference between actual cost under the head "foundation for structures and miscellaneous civil works" in Asset-I and the FR cost, and the reasons for difference of ₹26 lakh in the foundation cost of bus reactors at Patna and Ranchi sub-stations which were procured around the same time from the same OEM.

3. The representative of the petitioner clarified that the differential cost of ₹26 lakh is on account of difference in soil conditions at Ranchi and Patna.

4. The Commission directed the petitioner to submit the following on affidavit, with copy to all the respondents before 21.4.2014:-

- (a) Item-wise break-up both of FR cost and completion cost;
- (b) Documentary proof of the soil condition in Patna and Ranchi for the differential.

3. Subject to the above, the Commission reserved the order in the petition.

By order of the Commission

Sd/-
(T. Rout)
Chief Legal

